

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1180/2003

Dated: This the 04th day of June, 2004

HON'BLE MR. JUSTICE S.R.SINGH, V.C.
HON'BLE MR. D.R.TIWARI, A.M.

1. Bhag Chandra Meena,
S/o Shri Raju Ram Meena,
R/o House No. 31/95, Mohan Babu, Sharma
Premises, Karghara, Agra(U.P.)
2. Chan Shyam Meena,
S/o Shri Ram Phool Meena,
R/o Mohan Babu Sharma
Premises Katghara, Agra(U.P.)
3. Dharam Singh Meena,
S/o Shri Hullar Ram,
R/o Mohan Babu Sharma Premises,
Katghara, Agra (U.P.)
4. Mukesh Chandra Meena,
S/o Sri Ram Ratan Meena,
R/o Mohan Babu Sharma Premises,
Katghara, Agra (U.P.).

...Applicants.

By Advocate : Shri S.K.Pandey

Versus

1. Union of India through Secretary
Ministry of Water Resources, New Delhi.
2. ~~Superintending Engineer,~~
Hydrological Observation Circle,
Central Water Commission, A-17, Sector 56, NUIDA.
3. Executive Engineer,
Lower Yamuna Division,
Central Water Commission,
Q.No. 404-409, Sector-12,
Avas Vikas Colony, Agra (U.P.)
4. Gyan Chandra S/o Bhadole
5. Ramesh Chandra Gautam, S/o Ram Narain,
6. Charan Das , S/o Gauriya
7. Pooran Lal S/o Sri Chaitu Lal.

Respondent Nos. 4 to 7 are working
and Posted under Executive Engineer,
Central Water Commission,
Lower Yamuna Division, Sector - 12,
Quarter No. 404-409 Avas Vikas Colony,
Agra - 282002.

...Respondents.

By Advocate: Shri N.C.Tripathi.

O R D E R

By Hon'ble Mr. Justice S.R.Singh, V.C.

Heard Shri S.K.Pandey, learned counsel for the applicant and perused the pleadings.

2. The applicants, it appears, were appointed as Seasonal Khalasi by identically worded separate orders dated 24.6.2003 for specified duration of 01.7.2003 to 30.9.2003 and by identically worded impugned orders dated 30.6.2003 passed separately, the appointment orders issued in favour of applicants, have been cancelled on 'administrative grounds'. The applicants have prayed for staying of the said orders and also for issuance of a direction to the respondents to consider them for regularisation against vacant posts of Khalasi.

3. Having heard Shri S.K.Pandey, learned counsel for the applicants, we are of the view that so far the relief of quashing of impugned order is concerned, suffices is to say that the said relief has been rendered infructuous in view of the fact that even otherwise the appointment made vide order dated 24.6.2003 came to an end by efflux of time on 30.09.2003, *2 and 3* the applicants' appointment being seasonal in nature, they can not be said to have acquired any right to the post.

4. So far as the relief of regularisation is concerned the applicants have placed reliance on circular dated 22.6.1988 and urged that they are entitled to be considered for regularisation in accordance with the said circular. Having considered their submission we are persuaded to dispose of this application with a direction that in case the applicants prefer representations seeking regularisation and produce the scheme, if any, visualising regularisation, the Executive Engineer i.e. respondent no.3 shall consider the representations filed by the

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applicants and take appropriate decision with respect to the applicant's claim for regularisation by means of speaking order within a period of 3 months from the date of receipt of representations. The applicants may file a joint representation.

5. The D.A. is disposed of accordingly with no order as to costs.

Dhara

Member-A

Raj D

Vice-Chairman

Brijesh/-